

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 350/TT/2019**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of Special Energy Meters in the Southern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. & 16 Others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A.K Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of Special Energy Meters in the Southern Region;
  - b. The subject asset was put into commercial operation on 1.4.1998;
  - c. The tariff approved earlier for the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was approved by the Commission vide order dated 5.11.2015 in Petition No. 123/TT/2014 and the same has been considered for claiming the transmission tariff of 2014-19 and 2019-24 tariff periods;
  - d. No revision of tariff has been claimed for 2001-04, 2004-09 and 2009-14 tariff periods because no loan was deployed and the Project was entirely funded through equity. Further, there was no additional capital expenditure after COD and, hence, there is no impact on maintenance spares; and
  - e. In line with the 2019 Tariff Regulations, as the asset will complete its useful life of 25 years in 2023-24, the equity has been adjusted and Return on Equity has been



claimed on net 30% equity as submitted vide affidavit dated 11.9.2020 in reply to Technical Validation letter.

f. No reply has been received from any of the respondents.

3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

